

TRIPURA GAZETTE

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**PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

GOVERNMENT OF TRIPURA GA (PRINTING AND STATIONERY) DEPARTMENT

No.F.1 (4)-GA (P & S)/Estt/2019/7284-88

Dated, Agartala, the 10th March, 2025

NOTIFICATION

Subject:-Equal Opportunity Policy of the GA(Printing and Stationery) Department, Government of Tripura.

The Governor of Tripura in exercise of power conferred under Section-21 of "The Right of persons with Disabilities Act,2016" is hereby pleased to notify the Equal Opportunity Policy for persons with Disabilities of GA(Printing and Stationery) Department, Government of Tripura as follows:-

- (i) Facilities and suitable amenities like wheel chairs, computers, special furniture in accordance with their needs for favour of their performance of their duties in this establishment, and ramp, lift, toilet, drinking water point etc shall be provided to the persons with disabilities to enable them to effectively discharge their duties in the establishment.
 - (ii) List of posts already identified and suitable for persons with benchmark disabilities in the GA(Printing and Stationery) Department shall be as per Notification No.F.23(38)-GA (P&T)/2019 dated 24th January,2020. The Department shall also take necessary step from time to time for any further addition or improvement required in the matter.
 - (iii) The manner of selection of PwDs for various posts shall be as per guidelines issued vide Memo No.F.85(133)-SW/DC/2017(Vol.III/934 dated 9th January,2019 of SW & SE Department.
 - (iv) Considering that the facilities for medical help and education of mentally retarded children may not be available at all stations, a choice in the place of posting is likely to be of some help to the parent, who is an employees under cadre service, controlled by the GA(Printing and Stationery) Department, in taking care of such a child. Choice posting would be given to the extent feasible. Choice posting would also be given to PwDs employees extent feasible.
 - (v) Employee with physical disabilities may be granted Special Casual Leave for maximum period of 15 days in a calendar year if they require such leave in connection with the treatment/replacement of their artificial limbs in the Artificial Limb Centre or Hospital or any other such institution. The leave may be sanctioned on one occasion or more than one occasion subject to the maximum limit specified above.
 - (vi) The woman employee having disabled/mentally challenged child may be granted Child Care Leave for a maximum period of two year(i.e. 730 days) upto the age of 22(twenty-two) years of such category of child for taking care of upto 2(two) children subject to the conditions (ii) to (vii) of Rule 39© of the Tripura State Civil Services(Leave) Rules,1986. Documents relating to the disability as well as a declaration of the concerned. Government servant regarding dependency of the child shall have to be submitted to the competent authority.
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- (vii) Appointment of Grievance Redressal Officer(GRO) shall be made to hear complaints in respect of employees with disabilities regarding issues pertaining to discrimination in employment, investigate it and take up the matter with establishment for taking corrective action. The Officer shall also be liable to maintain records.
- (viii) Appointment of liaison officer shall be made to look after the recruitment of persons with disabilities and provisions of facilities and amenities for such employee.
- (ix) Tripura Public Service Commission(TPSC) shall notify vacancies to special employment exchange as per details and forms and manner prescribed.
- (x) Preference shall always be given to employee with benchmark disability particularly women under the GA(Printing and Stationery) Department in allocation of residential accommodation under the control of the GA(Printing and Stationery) Department.
- (xi) Any other facilities provided by the State Government for such employees shall be ensured for the employees of the cadre services controlled by the GA(Printing and Stationery) Department.

This is issued with the approval of the Competent Authority through e-file Comp.NO.209568 of file No.F.1(4)-GA(P&S)/Estt/2019.

By order of the Governor

Signed by Ratan Biswas

Date: 07-03-2025 17:54:07
(Ratan Biswas, IAS)

Addl. Secretary,
Government of Tripura.